

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 52666 of 2015

(Arising out of Order-in-Original No. 62/NK/Comm.(G)/POLICY/2015 dated 24.04.2015 passed by the Commissioner of Customs (General), New Delhi)

DATE OF HEARING : 10.01.2017

DATE OF DECISION : 10.01.2017

Shri Vijender Singh

....

Appellant
(Rep by NONE)

VERSUS

CC, New Delhi

....

Respondent
(Rep. By Ms. Suchitra Sharma, Jt. CDR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50191/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

The notice sent by the Registry to the Appellant for today's hearing has returned 'unserved'. The Appellant never bothers to inform about his latest address which shows that he is not serious to pursue his appeal.

2. It may be mentioned that as per the maxim *VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**